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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 338/2024

DESIGNARCH INFRASTRUCTURE PRIVATE LIMITED

.....Plaintiff

Through: Mr. Srinivasan Ramaswamy, Adv.

versus

LOTUS GREENS CONSTRUCTIONS PRIVATE LIMITED &Defendants

Through: Mr. Akshay Makhija, Sr. Adv. with

Mr. P.S. Singal, Mr. Sunil Kumar, Ms. Aruna Gupta, Mr. Arush Khanna, Ms. Swetalanka Rout, Ms. Shweta, Ms. Chhavi Jain, Mr. S.P. Malik and Mr. Anmol, Advs. for D-1 & D-2.

Mr. Udit Mendiratta, Mr. Daniyal Qureshi and Ms. Apeksha Singh,

Advs. for applicant in I.A

No.30946/2024.

CORAM: HON'BLE MR. JUSTICE VIKAS MAHAJAN ORDER 01.10.2024

CS(COMM) 338/2024

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- 1. The pleadings in the matter are stated to be complete and the matter is at the stage of filing of joint schedule of documents and marking of exhibits. Accordingly, a prayer is made to place the matter before the learned Joint Registrar.
- 2. List before the learned Joint Registrar for admission/denial of documents and marking of exhibits on 04.12.2024.

I.A. 30946/2024 (for impleadment on behalf of Assets Care &





Reconstruction Enterprise Ltd. under Order I Rule 10 read with Section 151 CPC in suit)

3. At request, list before Court on 27.11.2024.

VIKAS MAHAJAN, J

OCTOBER 1, 2024/dss